

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
11-02-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

CP(IB) No.715/9/HDB/2019
U/s 9 of IBC, 2016

IN THE MATTER OF:

ABB India Ltd

...Operational Creditor

Vs

Annapurna Constructions and Transmissions
Pvt Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

O R D E R

Learned Counsel Shri Kaushik Pranav for Operational Creditor and Learned Counsel Mr. P. Raja Sripati Rao for Corporate Debtor appeared via video conference.

A joint memo reporting settlement has been filed before the Tribunal stating that the matter has been settled out of the tribunal. In the light of the representation made, both counsels prayed that CP may disposed of. Heard the Learned Counsels. Perused the memo.

In view of the settlement, CP(IB) No.715/9/HDB/2019 is dismissed as withdrawn without costs.

Sd/-

MEMBER (T)

Srinivas

Sd/-

MEMBER (J)